

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 161
(IB)-840(PB)/2018

IN THE MATTER OF:

PEC Ltd. Applicant/petitioner
v.
M/. S.L. Consumer Products Ltd. Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016 (CIRP)

Order delivered on 28.11.2019

Coram:

SH. AJAY KUMAR VATSAVAYI
HON'BLE MEMBER (JUDICIAL)

SH. S.K MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the RP Mr. Abhishek Anand & Ms. Honey Satpal, Advs.
For the Respondent Mr. Davesh Bhatia & Mr. Arjun Mahajan, Advs.
Mr. Brijesh Kumar Tamber, Adv.

ORDER

CA-2564(PB)/2019

An affidavit of service has been filed on 26.11.2019. In response thereto Ld. Counsel for the non applicant-respondent No. 1 is present and seeks time to file reply. Let reply be filed within ten days with a copy in advance to the counsel opposite. None for the non applicant-respondent No. 2. The non applicant-respondent may also file their reply before the next date of hearing.

List on 18.12.2019.

Sd -

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

Sd -

(AJAY KUMAR VATSAVAYI)
MEMBER (JUDICIAL)